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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.
ORIGINAL APPLICATION NO. 963 of 2006.

ALLAHABAD THIS THE 14TH DAY OF SEPTEMBER 2006.

HON'BLE MR. JUSTICE KHEM KARAN, V.C.

HON'BLE MR. P.K. CHATTERJI, A.M

Hari Shanker Gautam, S/o late Sunder Lal

Lower Division Clerk (Dismissed)

At office of the Assistant Commissioner of Income Tax,
Range-3, Mathura District Mathura,
R/o 2- West Pratapnagar, Mohali Road, Mathura, District
Mathura.

.....Applicant.

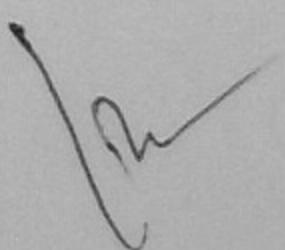
(By Advocate: Sri Vijay Gautam)

Versus.

1. The Union of India through Secretary, Ministry of Finance, New Delhi.
2. The Chief Commissioner of Income Tax, Kanpur District Kanpur Nagar.
3. The Commissioner of Income Tax-1, Aaykar Bhawan, Sanjay Place Agra, District Agra.
4. Additional Commissioner of Income Tax, Range-3, Mathura Office of Additional Commissioner of Income Tax, Mathura, District Mathura.
5. Assistant Commissioner of Income Tax, (HQ)/Admn. Office of Additional Commissioner of Income Tax-1, Agra District Agra.
6. Assistant Commissioner of Income Tax, Range-3, Mathura Office of Additional Commissioner of Income Tax, Mathura District Mathura.
7. Shri Manu Tatiwal, The Enquiry Officer, Assistant Commissioner of Income Tax (A.D.I) office of the Commissioner of Income Tax-1, Aaykar Bhawan, Sanjay Place Agra, District Agra.

.....Respondents.

(By Advocate: Sri Saumitra Singh, Senior Standing
Counsel for Govt. of India)



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O R D E R

By HON'BLE MR. JUSTICE KHEM KARAN, V.C.

Heard Sri Vijay Gautam counsel for the applicant and Sri Saumitra Singh, Senior Standing Counsel for Govt. of India on this O.A.

2. The O.A. is against the dismissal from service. It is conceded that under Departmental Rules namely Rule 23 of C.C.S (C.C.A) Rules 1965, there is provision for appeal against the punishment of dismissal from service. The applicant has not availed that remedy. It would be better if he avails ~~an~~ alternative remedy. If he remains aggrieved even thereafter he may approach this Tribunal.

3. So the O.A. is disposed of with a direction that the applicant may file an appeal before the Appellate Authority within a period of 15 days and the same shall be disposed of by the Appellate Authority in accordance with law as expeditiously as possible.

No costs.

mechan

Member-A

V.C.

Vice-Chairman.

Manish/-